

IN THE INCOME TAX APPELLATE TRIBUNAL “F” BENCH MUMBAI

**BEFORE SHRI ANIKESH BANERJEE, JUDICIAL MEMBER
AND
SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

**ITA No. 6818/MUM/2025
Assessment Year: 2010-11**

Mayur Praful Baxi 22, Jeevan Parag, 127, Prabhat Colony, Road No. 2, Santacruz East, Mumbai – 400055. (PAN: AEHPB5058C)	vs.	Assistant Commissioner of Income Tax 22 (1), Mumbai
(Appellant)		(Respondent)

Present for:

Assessee : None

Revenue : Shri Sushil R. Shendge, Sr. DR

Date of Hearing : 12.02.2026

Date of Pronouncement : 16.02.2026

ORDER

PER GIRISH AGRAWAL, ACCOUNTANT MEMBER:

This appeal filed by the assessee is against the order of CIT(A), Udaipur, vide order no. ITBA/APL/S/250/2025-26/1080166843(1), dated 29.08.2025, passed against the assessment order by Assistant Commissioner of Income tax, Circle-19(2), Mumbai, u/s143(3) of the Income-tax Act (hereinafter referred to as the “Act”), dated 04.03.2013 for Assessment Year 2010-11.

2. Grounds taken by assessee are reproduced as under:

“1. The learned Commissioner of Income Tax Appeal, has erred in confirming addition out of loans as unexplained Cash credits under section 68 of the Income Tax Act, 1961 of 12,20,814/

In view of the above additions made by learned officer be deleted.”

3. At the very outset, it is noted that assessee has moved an application dated 04.11.2025, requesting to allow withdrawal of his appeal filed before the Tribunal. Content of this application is reproduced as under:

*“Sub.: - Withdrawal of Appeal filed on 27.10.2025 vide acknowledgment no. 1800042505
Asst. Year: 2010-11
PAN: AEHPB5058C*

Sir,

I have filed an Appeal before Hon' ITAT on 27.10.2025 vide acknowledgment no. 1800042505. The Details of the Appeal are as under:-

<i>Appeal No.</i>	<i>Case Type</i>	<i>Bench</i>
<i>ITA 6818/MUM/2025</i>	<i>DBC</i>	<i>D</i>

The Appeal was submitted in online mode. There was a typo error in Form 36 annexed to the attachments of Appeal. Hence, I wish to withdraw the Appeal filed vide acknowledgment no. 1800042505 and I have filed the corrected Appeal after making the necessary correction to the attachments.”

3. No objection was raised by the Ld. DR upon this withdrawal. Accordingly, application made by the assessee is allowed. The appeal is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 16 February, 2026

Sd/-
(Anikesh Banarjee)
Judicial Member

Sd/-
(Girish Agrawal)
Accountant Member

Dated: 16 February, 2026

MP, Sr.P.S.

Copy to :

- 1 The Appellant
- 2 The Respondent
- 3 DR, ITAT, Mumbai
- 4 Guard File
- 5 CIT

BY ORDER,

(Dy./Asstt.Registrar)
ITAT, Mumbai